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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 211/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2018**

Name of the Company: Sanjay Shukla
V/s.
B P Food Products Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1. VAIBHAVI PARIKH

ADVOCATE

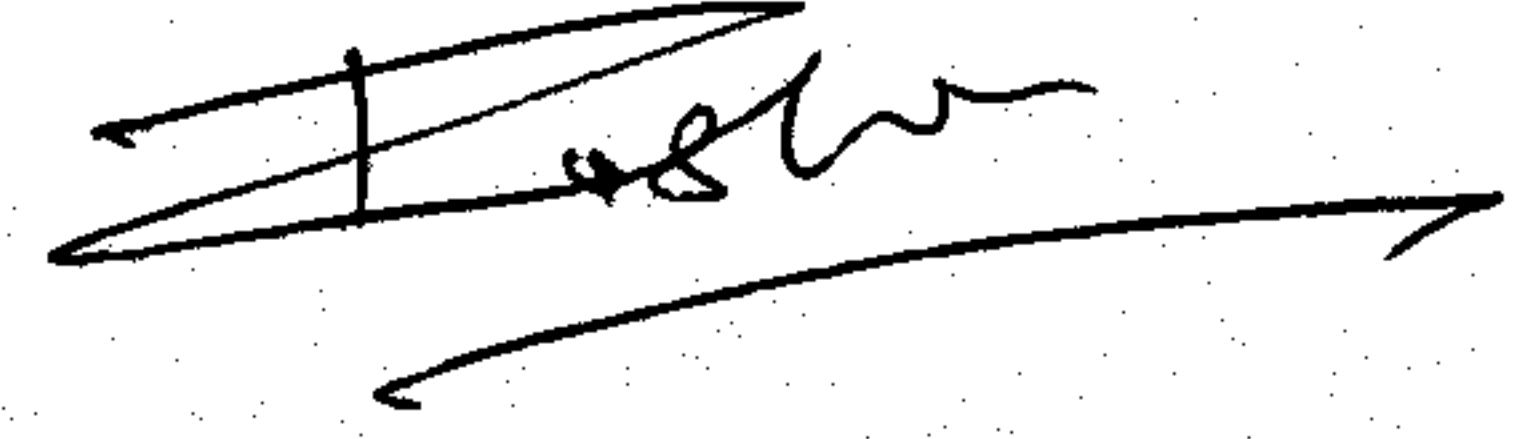
RESPONDENT



2. RISHABH GUPTA

ADVOCATE

PETITIONER



ORDER


Learned Advocate Mr. Rishabh Gupta present for Operational Creditor/ Petitioner.
Learned Advocate Ms. Vaibhavi Parikh present for Respondent.

Objections is filed by the Respondent.

The Petitioner prayed for sometime for filing rebuttal document.

The Respondent to file its objections, if any, within one week by serving an advance copy to the petitioner.

List the matter on 26.04.2018 for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 5th day of April, 2018.